

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 108
IB-385/ND/2020

IN THE MATTER OF:

DMI Finance Pvt. Ltd.	...	Applicant/Petitioner
Vs		
Navin Raheja	...	Respondent

Order under Section 95 of IBC.

Order delivered on 30.03.2021

Coram:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Kushal Bansal, Adv.
For the Respondent :

ORDER

The Learned Counsel states that the matter in the present application for transfer of the matter is pending before the court no. 1. Therefore, two weeks time is granted in this matter. List on 20.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
P.S.N. PRASAD
MEMBER (JUDICIAL)